GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:4928 ANSWERED ON:09.12.2010 EXPENDITURE MONITORING DIVISION Hegde Shri Anant Kumar;Sharma Shri Jagdish

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Expenditure Monitoring Division has been constituted recently under the Election Commission of India;
- (b) if so, the details thereof; and
- (c) the objectives and the functions of this expenditure monitoring division?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a): Yes, Madam.
- (b): The Election Expenditure Monitoring Division is headed by a Director General, who is a senior officer from the Central Board of Direct Taxes. The Director General is presently assisted by one Secretary, one Under Secretary and a number of supporting staff of the Election Commission of India.
- (c): The objectives and functions of the Election Expenditure Monitoring Division are to assist the Election Commission in the monitoring of expenditure by the contesting candidates and political parties, control of money power in elections and taking appropriate action under the law.